

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no. 287 of 2014**

**Dated : 9<sup>th</sup> January, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s. The Jeypore Sugar Co. Ltd.**

**...Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission  
& Ors.**

**....Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. Challa Gunaranjan**

**Ms. Indrani**

**Counsel for the Respondent(s):**

**Mr. Anand K. Ganesan**

**Ms. Mandakini Ghosh**

**ORDER**

Learned Counsel for Respondent no. 1 and 2 to 5 seek three weeks time to file vakalatnama as well as reply. Accordingly, they are directed to file reply on or before 30.01.2015 after serving copy on the other side.

Post the matter on **09.02.2015**. In the meantime, rejoinder be filed, if any.

**(Rakesh Nath)  
Technical Member  
pr/mk**

**(Justice Ranjana P. Desai)  
Chairperson**